INTERIM REPORT ON INDUSTRIAL PLANNING AND LICENSING POLICY

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): Sir, I beg to lay on the Table a copy of the Interim Report on Industrial Planning and Licensing Policy submitted by Dr. R. K. Hazari, in accordance with the assurance given by me yesterday. [Placed in Library. See No. LT-293/67.]

I would like to reiterate what I said vesterday that the final report is still awaited and the Government have not yet given their consideration at various levels to the matter contained in the interim report. I would also like to refer to two unfortunate allegations made by the hon. Member, Shri Bhupesh Gupta, yesterday when this question and points of order were raised after I had given a statement in respect of calling attention to the reported grant of industrial licences to the Birla group of industries during the years 1957 to 1966. At one stage, he stated, "Shri Satya Narayan Sinha has been put on the Cabinet on the instructions of the Birlas". At another stage he stated, "Now, Sir, we understand; we read in the newspapers and that is why we say we are getting slightly perturbed that on the telephone call from the Birla House Shri Satya Narayan Sinha was included in the Cabinet and was taken to the Rashtrapati Bhavan to be sworn in." On the authority of the Prime Minister I would like to state that the allegations contained in both these statements and the insinuations thereon are incorrect, baseless and mischievous.

SHRI BHUPESH GUPTA (West Bengal): I say that the newspapers have reported that. I wanted clarification. May I ask in this connection why the Government did not contradict what appeared in the newspapers earlier and left it to ub to live with the statement for several weeks and ask clarification from the Government?

SHRI FAKHRUDDIN ALI AHMED: I quoted verbatim what the hon. Member said yesterday.

SHRI BHUPESH GUPTA: Not only that. The newspaper people received the list of Ministers and in the list Mr. Satya Narayan Sinha's name was written in ink but the other names were typed in the mimeographed form. Is it true?

SHRI AWADHESHWAR PRASAD SINHA (Bihar): How Birla comes in here?

MR. CHAIRMAN: Next item.

ANNUAL REPORT (1964-65) OF THE INDIAN INSTITUTE OF TECHNOLOGY, KANPUR

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): Sir, I toeg to lay on the Table a copy of the Annual Report of the Indian institute of Technology, Kanpur, for the year 1964-65. [Placed in Library. See No. LT-250/67.]

श्री विमलक्मार मन्नालालजी चौरड़िया (मध्य प्रदेश) : यह जो तिगुण सेन साहब के नाम पर रिपोर्ट पेश की गई है यह है 64-65 वी। यह नियम के हिसाब से पेश करनी पड़ी इसलिए पेश कर रहे हैं । इसको तो दो साल पुरे हो चुके हैं, इसका उपयोग क्या होगा। खाली टेक्नीकेलिटी को पूरा करने के लिए 64-65 की रिपोर्ट झब पेश कर रहे हैं । हम यह जानना चाहते हैं कि उनकी जेनुइन डिफी-कल्टी क्या थी, क्या कोई हेवन फाल हो गया था। ग्रय तक तो 65-66 को रिपोर्ट पेश कर देनी चाहिए, 66-67 की भी पेश की जा सकती थीं। 64-65 की ग्रव पेश कर रहे हैं। इतनी देर के क्या कारण हैं ? किसी पर रेसपांसिबिलिटी डाली जा सकती है तो क्या उस पर डालने वाले हैं ? या सिर्फ टेक्नीकेलिटी

[श्रो विमलकुमार मन्तालालजी चौरड़िया]

पूरो करने के लिए पेश कर रहे हैं ? अगली कब पेश करेंगे, यह भी बता दें ।

SHRI BHAGWAT JHA AZAD: We will be able to reply on this point after some time because there were some difficulties which came in the way and we could not produce it. The report for 1965-66 will be placed later on. All that I can say at present is that difficulties are there. If the hon. Member wants, we can write to him or we can lay it on the Table.

MR. CHAIRMAN: Lay it a_s soon as possible.

THE INDIAN TELEGRAPH (SECOND Amendment) Rules^ 1967

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY-AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): Sir, I beg to lay on the Table, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885, a copy of the Department of Communications (P. & T. Board) Notification G.S.R. No. 312, dated the 1st March 1967, publishing the Indian Telegraph (Second Amendment) Rules, 1967. [Placed m Library. *See* No. LT-227/ 67.]

MAIN CONCLUSIONS OF THE TENTH SESSION OF THE INDUSTRIAL COM-MITTEE

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI L. N. MISHRA): Sir, I beg to lay on the Table, a statement containing the main conclusions of the Tenth Session of the Industrial Committee on Coal Mining held at Dhan-bad on the 30th January, 1967. [Placed in Library. *See* No. LT-230/67.]

.MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION NOTIFICATIONS

SHRI L. N. MISHRA: Sir, I also beg to lay on the Table: —

- (a) A copy of the Ministry of Labour. Employment and Re habilitation (Department of Labou_r and Employment) Notification G.S.R. No. 1771, dated the 14th November, 1966, publishing the Nevveli Coal Mines Provident Fund Schen 1966; under section 7-A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948. [Placed in Library. See No. LT-231/67.]
- (b) A copy of the Ministry of Labour, Employment and Re habilitation (Department of Labour and Employment) Notification S.O. No. 803, dated the 6th March, 1967, publish ing the Dock Workers (Ad Committee) visory Amend ment Rules, 1967, under sub section (3) of section 8 of thf Dock Workers (Regulation :f Employment) Act. [Placed in Library. See No. LT-232/67.]

REPORT AND ACCOUNTS (15TH MARCH, 1965 TO 31ST MARCH, 1966) OF THE ENGINEERS INDIA LIMITED AND RELATED PAPERS

SHRI K. RAGHURAMAIAH: Sir, I also beg to lay on the Table a copy each of the following papers, under sub-section (1) of section 619-A of the Companies Act, 1956:

- (i) Report and Accounts of the Engineers India Limited for the period 15th March, 1965 to 31st March, 1966, together with the Auditors' Report on the Accounts.
- (ii) Review by Government on the working of the Company.
- [Placed in Library. See No. LT-259/67 for (i) and (ii).]